

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 204/GT/2011

Date: 14.12.2012

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 204/GT/2011**: Approval of tariff of Farakka Super Thermal Power Station Stage-III from 4.4.2012 to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **4.1.2013**:

- (a) The claim for capital cost on cash basis is ₹2222.49 crore. However, the Auditor's certificate shows capital cost on cash basis as ₹1765.42 crore only. The criteria for considering the capital cost of ₹2222.49 crore, to be explained.
- (b) It is observed that Form 14A has been prepared on Accrual basis. In terms of the 2009 Tariff Regulations Form 14A should be prepared on actual cash expenditure on quarter basis. Also, the figures reflected in Form 14A (i.e. ₹2445.11 crore) does not match with the amount as certified by auditor in Annexure-I (i.e. ₹2462.47 crore). The abovementioned discrepancy is to be explained and revised Form-14A as per 2009 Tariff Regulations, to be submitted.
- (c) The quarter wise debt deployment as mentioned in Form 14A does not match with the quarter wise details appearing in Form 14. Editable soft copies of Form 14A showing the debt deployment in tune with Form 14, to be submitted.
- (d) An amount of ₹3.73 lakh of FERV charged to P&L A/c as on 3.3.2012, is indicated in Form 1A . Complete details showing the computation of the FERV amount along with editable soft copy (with links), to be submitted.

- (e) The original scheduled COD as per the Board approval is required to be furnished along with documentary proof. Also, details regarding time overrun and associated cost overrun, to be submitted.
- (f) Annexure-I of the petition consist of only the extract of the balance sheet and Profit & Loss account but the corresponding notes and schedules do not form part of them. Also Annexure-I titled “Summary of stagewise gross block and CWIP as on COD 3.4.2012” mentions about Katwa Project. Explain whether Katwa project is part of Farakka STPS or not. Accordingly, the balance sheet and P&L Account as on COD is required to be furnished only pertaining to Farakka stage-III alongwith all schedules and notes to accounts.
- (g) It is observed from Form-13 that an amount of ₹6500 lakh has been availed for financing of repayment. The loans repaid by way of availing the refinancing loan, to be specified.
- (h) It is observed from Form-14 that in respect of several loans the drawal details are not properly established as per the terms (like date of drawal, effective date of repayment) mentioned in Form 8. Reasons for the deviation between the terms in Form 8 and actual claim in Form 14, to be explained.
- (i) The interest rate history has been provided in respect of different banks. However, in case of PFC and SBI there are different drawls each having floating ROI. ROI in respect of each drawal to be provided separately, clearly showing the changes in rate of interest applicable to each such drawal.
- (j) Asset wise and party wise details of un discharged liabilities as on COD and discharges of those liabilities after COD (if any) till date, to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)